

AB. No. 8 of 2014

25.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. AH Hazarika, Advocate, present for the applicant.

Mr. ND Chullai, Sr. GA, assisted by Mr. S Sen. Gupta, GA, present for the respondents.

Heard.

By means of this application moved under Section 438 of the Code of Criminal Procedure, 1973, the applicant Sengrik R.Marak has sought Anticipatory Bail (Pre-arrest Bail) in Tura P.S. Case No. 53(2) 2014 relating to offences punishable under Section 120-B/121/121-A/212/386/511 I.P.C. read with Section 16(1)(6)/17/18/19/20 of Unlawful Activities Prevention Act.

Learned counsel for the applicant submitted that the applicant is innocent and falsely implicated in the case. It is further submitted that the co-accused who is said to have demanded money from the complainant have already been granted bail. It is pleaded that the allegations against him is that he passed the phone No. of the complainant (with whom he was working) to the insurgent group.

Having heard learned counsel for the applicant and learned counsel for the respondents and after going through the contents of the FIR, considering the gravity of the offence relating to alleged attempt to extort money by the insurgent group, this Court is not inclined to grant Pre-arrest Bail/Anticipatory Bail.

Therefore, Anticipatory Bail application is rejected with the observation that if the applicant, Sengrik R.Marak surrenders before the court concerned, his Bail Application shall be heard expeditiously and disposed of without unreasonable delay keeping in mind that co-accused is said to be on bail.

(Prafulla C.Pant)
CHIEF JUSTICE

S.Rynjah

AB. No. 9 of 2014

25.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. K.Paul Advocate, present for the applicants.

Mr. ND Chullai, Sr. GA, assisted by S Sen.Gupta, GA, present for the respondents.

By means of this application moved under Section 438 of Code of Criminal Procedure, 1973, the applicant Md. Sahidur Islam and Taher Ali @ Md. Tahir Hussain have sought Anticipatory Bail/ Pre-arrest Bail in connection with Woman P.S. Tura Case No. 2(1) of 2014 relating to offences punishable under Section 366-A/376(2)(h)/34 I.P.C.

Learned counsel for the applicants prays for and is allowed to withdraw the Anticipatory Bail Application. It is prayed by the learned counsel for the applicants that in case the applicants' surrenders before the court concerned, their Bail Application may be heard expeditiously.

The application is dismissed as withdrawn with the observation that if the applicants surrender before the court concerned, their Bail Application shall be heard without unreasonable delay.

**(Prafulla C.Pant)
CHIEF JUSTICE**

S.Rynjah

MC. No. 131 of 2014

25.4.2014

HON'BLE THE CHIEF JUSTICE

Ms. B.Ryntathiang, Advocate, holding brief for Ms. SG Momin, Advocate, present for the applicant.

Mr. ND Chullai, Sr. GA, assisted by Mr. S.Sen.Gupta, GA, present for the respondents.

Adjourned at the request of learned counsel for the applicant.

List this Misc.Case along with WP(C No. 260 of 2013 on Tuesday i.e. 29-4-2014.

CHIEF JUSTICE

S.Rynjah

WP(Crl). No. 9 of 2014

25.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. AH Hazarika, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. AG, assisted by Mr. S.Sen.Gupta, GA, present for the respondents.

By means of this writ petition, the petitioner has sought writ in the nature of Habeas Corpus and challenged the order passed against Jonny A.Marak under Section 3(1) of the Meghalaya Prevention Detention Act, 1995.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 5 of 2014

25.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioner.

Mr. S.Sen. Gupta, GA, present for the respondents No. 1 and 2.

Mr. JM Thangkhiew, Advocate, present for the respondents No. 3 and 4.

Learned counsel for the petitioner prays for and is allowed further one weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 3 and 4.

List after one week.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 10 of 2014

25.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. SA Sheikh, Advocate, present for the petitioner.

Mr. S.Sen.Gupta, GA, present for the respondents No. 1 and 2.

Respondent No.3 is treated sufficiently served with the notice sent to him by registered post on 20-2-2014 as the same is not received back for more than 2(two) months.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 61 of 2014

25.4.2014

HON'BLE THE CHIEF JUSTICE

Ms. B.Ryntathiang, Advocate, holding brief for Ms. SG Momin, Advocate, present for the petitioner.

Mr. S.Sen Gupta, GA, present for the respondents.

Respondent No.3 is treated sufficiently served with the notice issued to said party by registered post on 18-3-2014 as the same is not received back.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 84 of 2014

25.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. P.Nongbri, Advocate, present for the petitioner.

Mr. SM Suna, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 219 of 2013

25.4.2014

HON'BLE THE CHIEF JUSTICE

Mr. R.Pyngrope, Advocate, present for the petitioners.

Mr. S. Sen. Gupta, GA, present for the respondents.

Heard.

Admit the petition.

Affidavits have already been exchanged

List for hearing before the appropriate bench on 3-6-3014.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 301 of 2013

25.4.2014

HON'BLE THE CHIEF JUSTICE

Mrs. Y.Shylla, Advocate, present for the petitioners.

Mr. S. Sen. Gupta, GA, present for the respondents.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah